

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **27.06.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No : -
Petition No : CP(IB)/193(CHE)/2023
Name of Petitioner : BR Green Industries Pvt Ltd
& Vs
Name of Respondent : Svaryu Energy Ltd
Section : Sec 9 Rule 6 of IBC, 2016

ORDER

Present: Mr. Karan Gandhi, Ld. Counsel for Petitioner.
Mr. Kumarpal Chopra, Ld. Counsel for Respondent.

Ld. Counsel for the Petitioner states that settlement is not possible on the offer given by the Respondent.

In this case, vide order dated 02.04.2024, two weeks time was given to the Respondent to file reply / counter, but despite that Respondent did not file the counter.

In the interest of justice, one more opportunity is granted to the Respondent to file reply / counter subject to cost of Rs.10,000/- to be paid to the *Prime Minister National Relief Fund*.

Reply be filed within two weeks.

Rejoinder, if any, be filed within two weeks thereafter.

List the Petition for final hearing on **06.08.2024**.

-sd-

**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**